



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

शुक्रवार, नोव्हेंबर २३, २००७/अग्रहायण २, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

(अध्यादेश, विधेयके व अधिनियम यांचा इंग्रजी अनुवाद)

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug-offenders and Dangerous person (Amendment) Bill, 2007 (L.A. Bill No. LIII of 2007), introduced in the Legislative Assembly on the 22nd November 2007, is hereby published under the authority of the Governor.

By order and in the name of the
Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

L. A. BILL No. LIII OF 2007.

A BILL

further to amend the Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug-offenders and Dangerous persons Act, 1981.

Mah. LV of 1981. WHEREAS it is expedient further to amend the Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug-offenders and Dangerous persons Act, 1981, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug-offenders and Dangerous persons (Amendment) Act, 2007.

Short title and commencement.

(४४४)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 3 of Mah. LV of 1981. 2. In section 3 of the Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug-offenders and Dangerous persons Act, 1981, in the proviso to sub-section (2), for the words "three months", at both the places where they occur, the words "six months" shall be substituted. Mah. LV of 1981.

STATEMENT OF OBJECTS AND REASONS.

The Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug-offenders and Dangerous persons Act, 1981, provides for preventive detention of Slumlords, Bootleggers, Drug-offenders and Dangerous persons for preventing their dangerous activities prejudicial to the maintenance of public order.

2. Under sub-section (2) of section 3 of the said Act, the State Government is empowered to delegate its power under sub-section (1) of the said section 3 to the District Magistrate or the Commissioner of Police, by issuing an order, in writing, for such period as may be specified in such order. However, as per the proviso to sub-section (2) of the said section 3, the period of the delegation of such powers, in the first instance, shall not exceed three months but, the State Government may, if satisfied as aforesaid that it is necessary so to do, amend such order to extend such period, from time to time, by any period not exceeding three months at any one time.

3. Considering the problems faced by the detaining authorities while exercising the powers delegated under sub-section (2) of section 3 of the said Act and the past experience in the matter, the Government is of the view that the period of three months mentioned in the proviso to sub-section (2) of section 3 of the said Act should be enhanced to six months.

4. The Bill is intended to achieve the above object.

Mumbai,
Dated the 31st October, 2007.

R. R. PATIL,
Deputy Chief Minister.

MEMORANDUM REGARDING DELEGATED
LEGISLATION

The Bill involves the following proposal for delegation of legislative power, namely :—

Clause 1 (2).—Under this clause, power is taken to the State Government to bring the Act into force, by notification in the *Official Gazette*, on such date as the State Government may appoint.

2. The above-mentioned proposal for delegation of legislative power is of a normal character.